

**CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH**

OA.No.429/2017

Dated Friday, the 12th day of April, 2019

PRESENT

**Hon'ble Mr.R.Ramanujam, Administrative Member
&
Hon'ble Mr.P.Madhavan, Judicial Member**

Joseph Peter,
S/o Sandiagu,
Arockiyam Street,
Nochimedu,
Manaparai Taluk,
Trichi District. ... Applicant

By Advocate M/s.N.Umapathy

Vs

1. Union of India rep. by
The Additional General Manager,
Heavy Alloy Penetrator Project,
Indian Defence Establishment,
Trichy .. Respondent

By Advocate Mr. M.Kishore Kumar

ORDER**Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)**

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the records of the respondent made in Letter No.14036/Happ/Conf/17 dated 18/2/17 and quash the same and consequently direct the respondent to consider the name of the applicant under the Ex-Serviceman Category for the post of Fitter as per the notification for recruitment for industrial posts for Group C Post within the stipulated times that may be fixed by this Hon'ble Tribunal and thus render justice.”

2. When the matter is taken up, there is no representation for the applicant. Learned counsel for the respondent submits that the applicant had failed in the trade test subsequent to the written examination and, therefore, the question of the applicant being appointed as a Semi-Skilled Fitter under the Ex-Serviceman category would not arise.

3. On perusal, it is seen that the respondents had advertised the posts of Fitter in the Semi-Skilled category out of which two posts were available for Ex-Serviceman. The applicant who was eligible to appear under the Ex-serviceman category appeared in the written examination held on 27.11.2016 and qualified.

Subsequently the applicant also attended the trade test and there is no evidence that he qualified in the same. It is stated that the applicant performed well and he was under the bonafide belief and impression that he would be selected. As he was not selected, he has filed this OA.

4. Learned counsel for the respondents would draw attention to Annexure R-7 results in respect of the applicant wherein it has been noted that 'Hexagonal shape is not maintained and also very poor finishing observed'. He also produces a copy of the results dated 09.01.2017 communicated to the General Manager/OITC, HAPP in which the result of the applicant is clearly shown as 'Failed'. Accordingly the applicant had no *prima facie* claim for appointment, it is contended.

5. After perusal of the results, we are satisfied that the applicant has not qualified in the trade test and accordingly no valid grievance is made out against his non-selection. OA is devoid of merits and accordingly dismissed.

(P.MADHAVAN)
MEMBER(J)

(R.RAMANUJAM)
MEMBER (A)

12.04.2019

M.T.